

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7980/2017

(Arising out of impugned final judgment and order dated 14-07-2017 in CRLA No. 2606/1985 passed by the High Court Of Judicature At Allahabad)

VIJAI NARAIN PANDEY @ VIJAI PRASAD PANDEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.105768/2017-EXEMPTION FROM FILING O.T.)

Date : 06-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Palok Basu, Sr. Adv.
Mr. Manoj Swarup, Adv.
Ms. Lalita Kohli, Adv.
Mr. Shiv Ra Pandey, Adv.
M/S. Manoj Swarup And Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(OM PARKASH SHARMA)
AR CUM PS

(RAJINDER KAUR)
BRANCH OFFICER